

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28TH DAY OF APRIL, 2020/8TH VAISAKHA, 1942

W.P. (C) TMP NO.172 OF 2020

PETITIONER:-

PHILOMINA P.P.,
AGED 60, W/O.VAKKACHAN,
CHIRAMEL THEETHAIL HOUSE,
KENNADI MUKKE, EDAPPALLY,
ERNAKULAM - 682 024.

BY ADV.SRI.E.D.GEORGE

RESPONDENTS:-

1. BRANCH MANAGER,
SUNDARAM HOME FINANCE,
2ND FLOOR, ELIZABETH ALEXANDER MEMORIAL BUILDING,
OPP. RAINBOW BRIDGE, MARINE DRIVE,
KOCHI - 682 031
2. AUTHORISED OFFICER,
SUNDARAM HOME FINANCE,
2ND FLOOR, ELIZABETH ALEXANDER MEMORIAL BUILDING,
OPP. RAINBOW BRIDGE, MARINE DRIVE,
KOCHI - 682 031.

BY SRI.K.P.HARISH, GOVT. PLEADER

THIS WRIT PETITION (CIVIL) TMP HAVING COME UP FOR ORDERS
ON 28.4.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

BECHU KURIAN THOMAS

W.P (C) TMP No.172 of 2020

Dated this the 28th day of April, 2020

ORDER

Considering the situation arising out of the pandemic Covid-19 and the precarious situation of the petitioner that arose on account of the flood situation in 2018, I deem it just that all proceedings pursuant to Ext.P1 possession notice be stayed till 19.05.2020. This order is passed on account of the extraordinary circumstances now prevailing.

List the writ petition for further consideration regarding the continuance of the interim order on 19.05.2020.

**BECHU KURIAN THOMAS
JUDGE**

APPENDIX

PETITIONER'S/S' EXHIBITS:

**EXT.P1:- TRUE COPY OF THE POSSESSION NOTICE DTD.17/02/2020 UNDER
SARFAESI ACT, ISSUED BY THE 2ND RESPONDENT.**

RESPONDENT'S/S' EXHIBITS:

NIL

/TRUE COPY/

VPS

PS TO JUDGE